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between Dec, 1990 and March, 1991. Some of these components on test in India were found not conforming to the US-FDA approved Population Council standards as per terms of the agreement and therefore, could not be used.

UNFPA were requested to take back these components but have regretted their inability to do so. A technical Committee under the Chairmanship of Drugs Controller (India) has been entrusted with the task of drawing samples for testing so that components which conform to the prescribed standards can be used.

# Extension of Tikkn Committee Recommendations to M.C.D. Doctors

1109. SHRI SANTOSH KUMAR SAHU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Government have accapted certain recommendations of the Tikku Committee Report and have implemented in respect of C.G.H.S. doctors;
- (b) what steps have been taken or proposed to be taken to make applicable the same benefits for the Doctors of Municipal Corporation of Delhi, New Delhi Municipal Committee; and
  - (c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) Yes, Sir. The decisions of the Government on the recommendations made by the High Power Committee (Tikku Committee) have been announced *vide* O.M. No. A. 45013/13/90-CHS-V, dated

the 14th November, 1991. Some of these decisions have been implemented inrespect of doctors of Central Health Services.

(b) and (c) Organisations like New Delhi Municipal Committee and Municipal Corporation of Delhi are covered by Clause-15 of the office Memorandum dated the 14th November, 1991 which has been sent to these organisations for taking necessary action.

### **Tikku Committee Report**

1110. SHRI SANTOSH KUMAR SAHU: SHRI RAJUBHAI A. PAR-MAR: SHRI SHIVPRASAD CHANPURIA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased

to state: (a) whether Supreme Court has issued any direction to Government for meaningful dialogue and expeditions decision on the Tikku Committee Report concerning Service Doctors;

- (b) if so, when the directive was issued;
- (c) whether Government has assured MPs from all political parties during the Doctor's strike period to regularise the strike period; and
- (d) if so, what action has been taken thereon and by when the period will be regularised?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

- (b) On 29-11-1991.
- (c) Nor Sir.

(d) Does not arise. However. Orders have been issued to treat the period of absence as dies-non and that it shall not entail forfeiture of past service.

## Adverse Sex Ratio of Population in the Country

- 1111. SHRI BISHAMBHAR NATH PANDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that the sex ratio between men and women in the country has been falling since 1901 and it has come down from 972 females to 927 per 1.000 males:
- (b) whether it is also a fact that the ratio of female mortality has been higher than that for men:
  - (c) if so, the reasons therefor; and
- (d) what measures Government have adopted to check the fall in popu lation ratio and the mortality ratio of female?

THE MINISTER OF HEALTH AND WELFARE FAMILY (SHRI SHANKARANAND) : (a) As decinnial censuses conducted in the country, sex ratio (females per 1000 males) continued declining from 972 in 1901 to 927 in 1991 except small improvements registered in 1951 and 1981.

- (b) As per the latest Sample Registration System (SRS) estimates available, the female mortality rate in 1989 has come down to 10. i against 10.4 for males.
- (c) and (d) The Government is undertaking several programmes focussing on the survival, protection and development of the girl child and to raise the status of women. A Bill entitled the Pre-natal Diagnostic Techniques

(Regulation and Prevention of Misuse) Bill, 1991 has been introduced in the Lok Sabha to curb the misuse of techniques leading to female foeticide.

# Additional Benefit to the Government Employees Undergone vasectomy Operation in 1975

- 1112. SHRI SHIV **PRATAP** MISHRA: Will the Minister of HEA LTH AND FAMILY WELFARE be pleased to state:
- (a) whether the Government employees, who had gone for vasectomy operation in December, 1975, and fulfil the requisite conditions were are entitled for additional benefit of one increment and can avail the same now; and
  - (b) if not, the reasons therefor ?

OF THE MINISTER HEALTH AND FAMILY WELFARE (SHRT B. SHANKARANAND): (a) and (b) In terms of the instructions contained in the Ministry of Finance, Department of Expenditure O.M. dated the 4th December, 1979. the benefits prospective.

### Doctors Resentment over D.G.H.S. Selection

- **RAMDAS** 1113. SHRI AGAR WAL: Will the Minister of HEALTH AND FAMILY WELFARE be plea sed to state:
- (a) whether Government's attention has been drawn to a news item published in the Hindustan Times dated 19-4-93 captioned'Doctors sore' over D.G.H.S. Selection, if so, the details thereof;
- (b) whether it is a fact that the Central Administrative Tribunal (CAT) in a judgement given recommended to the Health Ministry that suitable amendments should be